C. A. T. Bench, JAIPUR

Date	of Order	•
14	-9-	72:

Defect No. 2, 3, sy not

hemoved

Crders Dell

None present for the applicant!

Sufficient time has been granted to the applicant for removing defects but the same have not been removed as yet. The application is fit to be declined for registration under Rule 5 XXX (4) of the C.A.T. Procedure Rules 1987

Let the case be placed before the court for appropriate order on 24-9-92

Central Administrativ Pribu of Jaipur Bench, JAIPUR.

94. q. q 2

None present on behalf of the parties.

The respondents. The Counsel who was repretating for in OA Should be shown in the cause list put 4p am 13.10-92 for direction. In the meantime

of soil D. D. T Ihll

defects within I weeks.

La Maringo

marions (aday).

M. S. M. Jain - Poursel for the applicant.

The learned housel for the applicant does not wish to press the case

(B. B. Mohnjan)

July 25 1092(D. E. Meht.)

Need hot be registered. I party S party K. Fair

Member (Adm.)

of out Jacks